

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No.793/95.

Date of decision: 28th April, 1998.

Between:

Pasupuleti Brahmananda Rao. .. Applicant

and

The Sub Divisional Inspector, Postal,
South Sub Division, Ongole, Prakasam Dt. Respondent.

Counsel for the applicant: Sri K. Venkateswara Rao.

Counsel for the respondent: Sri N.V. Raghava Reddy.

Coram:

Hon'ble Sri R. Rangarajan, Member (A)

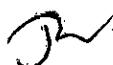
Hon'ble Sri B.S.Jai Parameshwar, Member (J)

JUDGMENT.

(per Hon'ble Sri B.S.Jai Parameshwar, Member (J))

Heard Sri K. Venkateswara Rao, the learned counsel for the applicant and Sri W. Satyanarayana for Sri N.V. Raghava Reddy, the learned counsel for the respondent.

The applicant herein was appointed as EDM/C.D.A. with effect from 12-4-1994 of Juvvigunta Branch Post Office in Prakasam District.



The applicant was selected in response to the Notification dated 18-2-1994. After reporting for duty, the applicant furnished the Attestation Forms.

The Respondent Authorities submitted those attestation forms furnished by the applicant to the District Collector, Prakasam District, for verification. The District Collector, Prakasam District after verification informed the Respondent Authorities that the applicant was involved in Crime No.19/90 for offences punishable under Secs. 447 and 379 I.C.P.C., of Marripudi Police Station which occurred on 20-2-1990 at Juvviguunta Village. It was also reported that the applicant had secured anticipatory bail from the concerned Court and the criminal case was pending trial in C.C.158/92.

After receipt of the verification report from the District Collector and Magistrate, a show cause notice dated 7-6-1995 was issued to the applicant. The applicant had submitted his explanation dated 19-6-1995.

Considering this explanation the respondent terminated the services of the applicant by Pro., PF/EDMC/DA/Juvviguunta dated 24.6.1995.

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The applicant has filed this O.A., challenging the said termination as illegal and for consequential relief of reinstatement into service.

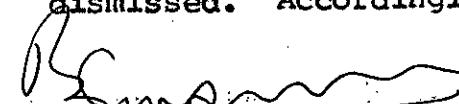
The respondents have filed their counter stating the circumstances under which the attestation forms ~~were~~ submitted by the applicant were sent to the District Collector and Magistrate, Prakasam District for verification.

In view of the complicity of the applicant in a criminal case, we feel that the Authorities were justified in terminating the services of the applicant. As regards the submission of attestation forms, suppressing the facts, a Full Bench of this Tribunal in O.A.No.774/95 dated 30-11-1996 has held that the furnishing of ~~suppression of~~ incorrect information in the attestation form ~~is~~ amounts to mis-conduct and hence the question posed by this Tribunal in O.A.No.774/95 was answered in the affirmative i.e., a false statement knowing it to be false in the attestation form filled up by a candidate before appointment is a ground for denial of appointment or for removal from service.

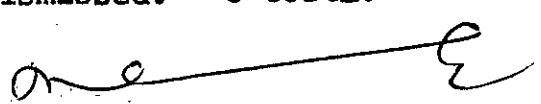
In view of the above, the O.A., has to be dismissed. Accordingly, it is dismissed. No costs.

Dictated in open Court.

sss.


B.S.JAI PARAMESHWAR,
2814th Member (J)

Date: 28-4-1998.


R.RANGARAJAN,
Member (A)


DR

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DA. 793/95

Copy to :-

1. The Sub Divisional Inspector, Postal South Sub Division, Ongole, Prakasam Dist.
2. One copy to Mr. K. Venkateswara Rao, Advocate, CAT., Hyd.
3. One copy to Mr. N. V. Raghava Reddy, Addl. CGSC., CAT., Hyd.
4. One copy to BSJP M(J), CAT., Hyd.
5. One copy to D.R.(A), CAT., Hyd.
6. One duplicate copy.

srr

15/5/98

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II COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

DATED: 28/4/88

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in

O.A.NO. 793/85

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
हैदराबाद बैठकी
HYDERABAD BENCH

- 6 MAY 1998

Deputy Secretary

RECEIVED

लिखान/APPAL SECTION